

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

OA No. 1784/2019

New Delhi, this the 31st day of May, 2019

**Hon'ble Mr. V. Ajay Kumar Member (J)
Hon'ble Ms. Nita Chowdhury Member (A)**

Aashish Gupta, Inspector, Group 'B',
S/o Sh. Durga Prasad,
R/o G-8/7, Second Floor,
Malviya Nagar, New Delhi-110017
(Presently posted at Chandigarh)
(Aged about 32 years (approx.) - Applicant

(By advocate: Mr. Ajesh Luthra)

Versus

1. Central Board of Excise and Customs,
Through its Chairperson,
North Block, New Delhi
2. Central Excise,
Through its Chief Commissioner,
Central Revenue Building,
IP Estate, ITO, New Delhi-110002
3. Central Excise,
Through its Chief Commissioner,
Central Revenue Building,
Plot No.19, Sector-17C, Delhi-160017
4. Staff Selection Commission,
Through its Chairman,
Block No.12, CGO Complex,
Lodhi Road, New Delhi-110003

- Respondents

(By advocate: Mr. Ranjan Tyagi)

ORDER (ORAL)

Hon'ble Mr V. Ajay Kumar Member (J)

Heard Mr. Ajesh Luthra, learned counsel for the applicant and Mr. Ranjan Tyagi, learned counsel appeared on receipt of advance notice for the respondents.

2. The applicant filed the present OA, seeking the following reliefs:-

- “(a) Direct the respondents to forthwith re-allocate the applicant to Delhi zone at par with his batch mates who have been allocated Delhi Zone despite their lower rank position.
- (b) Accord all consequential benefits.
- (c) Pass ay order/relief/direction(s) as this Hon’ble Tribunal may deem fit and proper in the interest of justice in favour of the applicant.”

3. It is submitted that the applicant made Annexure A/1representation dated 29.04.2019 ventilating his grievances to the respondents. However, no order has been passed by them thereon till date.

4. In the circumstances, the OA is disposed of, without going into the merits of the case, by directing the respondents to consider Annexure A/1 representation of the applicant and pass an appropriate speaking and reasoned order thereon, within 90 days from the date of receipt of copy of this order, in accordance with law.

Let a copy of the O.A., be enclosed to this order.

(Nita Chowdhury)
Member (A)

(V. Ajay Kumar)
Member (J)